GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:398 ANSWERED ON:26.02.2013 INCLUSION OF NEW CASTES IN SC LIST Ajmal Shri Badruddin

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether some more castes have been included in the list of Scheduled Castes during the last three years and the current year;

(b) if so, the details thereof including the castes which have been included in the list of Scheduled Castes during the above period;

(c) whether the Government has conducted or proposes to conduct any survey/study to ascertain that the benefits meant exclusively for SC people are availed by the genuine persons; and

(d) if so, the details thereof along with the steps taken to ensure that the reservation benefits for SCs are availed by the genuine persons only?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK)

(a) No, Sir.

(b) Does not arise.

(c) & (d) Ministry of Home Affairs vide their letter dated 29.06.1982 has requested the State Governments/Union Territory Administrations to impose appropriate penalties under the relevant provisions of the Indian Penal Code against the persons holding false Scheduled Caste certificates and against those who were responsible for issue of such certificates. The Ministry of Personnel, Public Grievances and Pensions vide their O.M. dated 09.09.2005 have requested all Ministries/ Departments of Government of India to have verification of caste status at every important upturn of employee's carrier, so that benefit of reservation and schemes of concessions, etc. meant for SCs/ STs go only to the rightful claimants.